

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

EXCISE APPEAL NO. 50913 OF 2018

[Arising out of Order-in-Appeal No. RPR/EXCUS/000/COM/CE/079/2017 dated 12.12.2017 passed by Commissioner, Central Tax, Central Excise & Customs, Central GST Building, Raipur-492001)

Steel Authority of India Ltd
SAIL Refractory Unit

.....Appellant

VERSUS

**Principal Commissioner, Central Excise
& Customs, Raipur**

.....Respondent

APPEARANCE:

Shri Santanu, Advocate for the Appellant

Shri O.P. Bisht, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: June 22, 2021

FINAL ORDER NO. 51596/2021

JUSTICE DILIP GUPTA

A communication dated June 16, 2021 has been sent stating therein that the discharge certificate in prescribed Form-IV, Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Designated Authority. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**